

ITEM NO.43

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6693/2024

[Arising out of impugned final judgment and order dated 03-10-2023 in CRLA No. 2704/1985 passed by the High Court of Judicature at Allahabad]

KAMLA KANT SHUKLA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 100702/2024 - EXEMPTION FROM FILING O.T.

IA No. 100700/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(CrI) No. 16993/2024 (II)

(IA No. 239953/2024 - EXEMPTION FROM FILING O.T.)

Date : 14-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
 HON'BLE MR. JUSTICE ARAVIND KUMAR

Amicus Curiae Mr. Raghenh Basant, Sr. Adv.

For Petitioner(s) : Mr. Praveen Kumar Mishra, Adv.
 Ms. Pooja Shilpkar, Adv.
 Mr. Priyendu Raghav Mishra, Adv.
 Mr. Chand Qureshi, AOR
 Mr. Dewashish Vishwakarma, Adv.

For Respondent(s) : Mr. Vikas Bansal, Adv.
 Ms. Tulika Mukherjee, AOR
 Mr. Beenu Sharma, Adv.
 Mr. Venkat Narayan, Adv.

Mr. Gagan Gupta, Sr. Adv.
 Ms. Prachi Pratap, Adv.
 Dr. Prashant Pratap, Adv.
 Mr. Robin Singh, Adv.
 Ms. Pallavi Pratap, AOR

Mr. Pradeep Kumar Yadav, Adv.
 Mr. Vishal Thakre, Adv.

Ms. Anjale Kumari, Adv.
Mr. Deepak Yadav, Adv.
Mr. Aditya Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

Ms. Menka Tripathi, Adv.
Mr. Manish Kumar Gupta, AOR

Mr. Chand Qureshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Office Report dated 10.02.2025 indicates that the Registry has received the original record. Let a soft copy of the same be supplied to the learned counsel for the parties.

Two sets of hard copy of the record be prepared in the form of paperbooks and be placed along with the matter for perusal of the Court.

List the appeal(s) in the month of October, 2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR